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[श्री चतुराहन मिश्र]

जी ने कही कि 6 सौ करोड रुपया एक संगठन को मिला जोकि मंदिर बनाने के नाम पर देश और विदेश से जमा किया गया। तो वह कितनी मल्टीनेशनल कंपनीज देती हैं, किस-किस पार्टीज को देती हैं, इन सारी बातों की जांच हो जाय तो मैं समझता हूं कि यह हमारे गणतंत्र के लिए बहुत ही स्वस्थकर चीज होगी और इसीलिए हमें इसे मानने में कोई एतराज नहीं होगा। लेकिन इतनी बात मैं जरूर कहूंगा कि हमारी पार्टी के जन्मकाल में बिटिश साम्राज्यवादियों ने 1928 ईसवीं में, जो मेरठ कांस्पिरेसी केस चलाया था, उसका नाम बोल्शेविक षड्यंत केस है इसलिए ग्रगर सुक्रम्हण्यम स्वामी जी भ्रंग्रेजी की जुबान में बोलते हैं तो इस पर हम इन्हें रोक नहीं सकते। इसके ग्रलावा मास्को में जो सरकार बनी है. वह तो कम्युनिस्ट विरोधी सरकार है, इसको सभी जानते हैं। भारत सरकार के प्रधान मंत्री को कहने की जरूरत पड़ो, यह हमने ग्रभी भी सुना है और इन्हीं के मुंह से सुना हैं। हमारे प्रधान मंत्री गण इतने कमजोर हैं कि कोई पार्टी दूसरी जगह से रूपया ले ग्रौर उस पर सीधी कार्यवाही न करें मौर केम्रर म्रॉफ के प्राइम मिनिस्टर सोबियत यूनियन के करेंगे. एसा हैल्पलेस हमारा कोई श्राइम मिनिस्टर नहीं रहा। इसलिए हम इस बास को टोटली रिफ्यूट करते हैं। एक दूसरी बात है कि भारत की सरकार और सोवियत संघ की सरकार फ्रेंडशिप में रही है, इसलिए लगातार यहां की सरकार को उखाड फेंकने के लिए पैसा देने की कोई जरूरत ही नही थी क्योंकि दोनों सरकारें मित्रता में रही हैं। इसलिए कम्यनिस्ट पार्टी को पैसा देने की बात, चाह हमारी पार्टी को या दूसरी जो लेफ्टिस्ट म्रार्गेनाइजेशन को, जिसकी इन्होंने चर्चा की है, सर्वथा झठ है। यह सो इनके खुन में ही है कि कम्युनिस्टों को ग्रौर वामपंथियों को गाली दें। रह-रह कर खुन इनका, हमारे बगल में रहते हुए भी, उबल पड़ता है। इसके लिए तो मेडिकल ट्रीटमेंट होता चाहिए इनके लिए ।

SHRI SUBRAMANIAN SWAMY: Sir, I have one clarification because he has referred to me and that is only to say that a thief who is caught and while he is being taken to the police-station, keeps asking the policemen, "why haven't you caught the others? Why have you caught only me?" The issue is not....

.... (व्यवधान).... ग्रापने कहा⊸विश्व हिंदू परिषद को इन्वेस्टीगेट करो, स्वामी को भी।

I said this matter has come from a document and there should be a joint parliamentary committee which should investigate it... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please, you have made your point clear ... (*Interruptions*)

SHRI CHATURANAN MISHRA: Authenticate what you have said. The Chair has favoured you by not asking you to authenticate it You should authenticate it. Mr. Vice-Chairman, Sir, if he is honest enough, he must come forward and authenticate it-Otherwise, he should not be the mouth-piece of *Washington*. This Is what I was saying... (Interruptions)...

THE VICE-CHAIRMAN (SHRI M. A. BABY): There is a special mention standing in the name of Dr. J. K. Jain. Dr. Jain, you may speak now.

SHRI DIPEN GHOSH: (West Bengal) : Sir,..

THE VICE-CHAIRMAN (SHRI M. A. BABY): I have identified Dr. Jain. He has been permitted to make his special mention. You will be given a chance later.

Alleged flow of Foreign Money into India through Illegal Channel.

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): Sir, it is a very sensitive subject and I am very happy to note that we are discussing it in a very cool manner. I do not think CPI should take it as an attack on them. But, in fact, it is an attack

on Indian politics and India's sover-eignty. Sir, you may recall just last week or so, one of the Congress Members of this House, hon. Bagro-diaji while speaking on the Motion of Thanks to the President's Address had made similar allegations and there was an uproar in the House. The CPI Members severely protested against it... (Interruptions) ...

SHRI CHATURANAN MISHRA (Bihar): No. No. He is totally wrong. The CPI Members were absent. They were not there. At least in the House you should not speak un truths

THE VICE-CHAIRMAN (SHRI M-A. BABY): That is true. The CPI Members were absent.

DR. JINENDRA KUMAR JAIN: I am referring to the reply made by the hon. Prime Minister to this House. At that time, Mr. Vice-Chairman, you hapened to be sitting next to me in the House. You had got up and vou had referred to what I have referred to just now. You had protested and had demanded a statement from the Prime Minister and at that time we had supported you on the issue as to how somebody else could make such a charge and the Prime Minister should not have included it in his reply. I- wish to remind the Government that the hon. Prime Minister had made a promise on the floor of this House ... (Inter. ruptions)...

 , SHRI V. NARAYANASAMY (Pondicherry)
: No. There was no promise. The Prime Minister had made no such promise.

THE VICE-CHAIRMAN (SHRI M. A. BABY): That can be checked from the records.

DR. JINENDRA KUMAR JAIN: Now, I want to refer to another report which appeared on the 12th of October, 1991 in the Indian press: 'Soviets gave 300,000 dollars to CPL'

These reports are very serious as they concsem India's integrity and India's sovereignty. I know that they are beseless allegations made against other parties. Shri Chaturanan Mishra also referred to it just now. He knows how it hurts when wrong allegations are made. He wanted that the reportes authenticity should be established. I had put a question to the Minister. It was listed and it was an Unstarred question. The question was answered by the Minister of State for Home Affairs on 18th December, 1991. Sir, I can believe, for a moment, that this is a part of the propaganda by an interested Press. But here are some reports which come out of a system, which was totally a closed system, and now the students can go to those archives and can see those reports. Then, we had asked a simple question without making a special mention and our Government said that they were not in a position to verify the authenticity of the report. Now, here is my friend from the CPI who says that he wants the authentication of the report. Here is my friend, the hon. Home Minister who cannot authenticate the report. Where do we take this helpless nation to?

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Jain, please conclude.

DR. JINENDRA KUMAR JAIN: I support the solution which was put forth by Shri Subramanian Swamy. It is a very very serious charge. The CPI should not take it as a personal insult to them. A Parliamentary committee of both the Houses should go to Moscow and verify those reports, whether they are authentic or not... (Interruptions) Don't laugh at it. I advise my CPI Members not to laugh at what I am saying. They shall weep because the people of this country are not going to tolerate the* behaviour of this kind that they take money... (Interruptions)

*Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Jain, you have made your point... (*Interruptions*)

SHRI GURUDAS DAS GUPTA (West Bengal): I am on a point of order. * is a word which is unparliamentary.

DR. JINENDRA KUMAR JAIN: I don't say they are... (Interruptions)

SHRI GURUDAS DAS GUPTA: I request you to kindly consult the proceedings and delete any word that is unparliamentary.

THE VICE-CHAIRMAN (SHRI M. A. BABY): If there is any unparliamentary word, that will be removed. Now, Shri Dipen Ghosh.

DR. JINENDRA KUMAR JAIN: I have not finished yet.

THE VICE-CHAIRMAN (SHRI M. A. BABY): You have made your demand that there should be a joint Parliamentary committee.

SHRI DIPEN GHOSH: Mr. Vice-Chairman, Sir, something appearing in the Press is one thing, but when a Member of Parliament makes a complaint on the floor of the House and demands an enquiry, he is expected to authenticate such reports which appear in the Press. Dr. Subramanian Swamy had referred-those which did not appear in the Press even- inter alia, to my party, the Communist Party of India (Marxist). This did not, at least appear in the Press. I want to make it abundantly clear that my party, the Communist Party of India (Marxist) did not receive, has not received and is not. receiving any funding, any assistance from any foreign agencies and any foreign Governments. So my party will be obliged if there is an enquiry. It has to be decided by the Government whether Dr. Jain should go to

Moscow to unearth all these documents. That will be the decision of the Government to send Dr. Jain or Shri Subramanian Swamy to Moscow 'because they might find their friends in Moscow. Mr. Vice-Chairman, Sir, only the other day, Dr. Jain's party leader has been invited to New York by one Heritage Foundation. What heritage has the BJP inherited from that foundation? That is required to be unearthed and placed on the Table of the House You are aware that the former U.S. Ambassador to India, Mr. Movnihan, had written a book titled "Dangerous Place" and that book is available in the book-shops in New Delhi also. In that book. Mr. Moynihan, inter alia, had referred that the CIA had paid money to the Congress Party twice; once during the Kerala election in 1959, which you are very much aware... (Interruptions)

SHRI V. NARAYANASAMY: No.

SHRI DIPEN GHOSH: And another during the China-India dispute to install a nuclear weapon on the top of Nandadevi. So I also want to demand that a Member of Pajya Sabha who is holding a Chair in Harvard—he is not going there to lecture —should also render accounts for all the monies he is receiving there so that the Indian people would know the truth.

(Interruptions)

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now that matter is closed. We go to the next Special Mention...

DR. JINENDRA KUMAR JAIN: Just one minute. I want to make one clarification. I was the proper speaker listed on the subject. You did not give me time. These small interruptions have taken away my time...

THE VICE-CHAIRMAN (SHRI M. A. BABY): You have spoken for five minutes. And Mr. Dipen Ghosh

^{*} Expunged as ordered by the Chair.

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has taken permission from the Chair to respond to the point. Now you please sit down.

SHRI A. K. ANTONY (Kerala): The honourable BJP Member was raising a reported news item today about the Soviet funding of the CPI. But unnecessarily the Congress is being dragged into the discussion. I want to say that the allegations made against the Congress are totally false. The Congress has been dragged into this unnecessarily. We deny everything that has been said against the Congress.

SHRI CHATURANAN MISHRA (Bihar): That is not the point...

SHRI A. K. ANTONY: Yes, the Congress is not the issue at all, it is not the subjectmatter at all and we have said it several times.

(Interruptions)

DR. JINENDRA KUMAR JAIN: Mr. Vice-Chairman, will you allow me to complete?

(Interruptions, by Shri S. K. T. (Interruptions)

THE VICE-CHAIRMAN (SHRI M A. BABY): Mr. Ramachandran, today is your birthday. Don't get worked up "Please sit" down.

DR. JINENDRA KUMAR JAIN: Will you allow me to complete? I thought I would yield to the interruptions and complete my point after the interruptions.

THE VICE-CHAIRMAN (SHRI M. A. BABY): But you have already made your point. Anyway, please complete within one minute.

DR. JINENDRA KUMAR JAIN: I am not clarifying anything. I just say-----

SHRI CHATURANAN MISHRA: By allowing him again you are setting a bad precedent.

DR. JINENDRA KUMAR JAIN:that to make a baseless allegation is not a good practice but the point I was trying to make was this. There are records which exist in Moscow which show that the CPI received money from them

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Jain, one minute. You have made your point very clear; you have made your demand that there should be a Joint Parliamentary Committee. Apart from that do you have any other point?

JINENDRA KUMAR JAIN: DR. Yes. The CPI, who is the alleged re cipient of that money, says that it did not receive it. There is a press report in my hand issued by the CPI office, signed by one Mr. Rashid Ahmad. I do not know whether he is an officer earer. There is no senier Shri leader except Chaturanan Mi shra available here. My point is if the money has come and they say it is not in their books of accounts, it means the money has come through illegal channels

SHRI CHATURANAN MISHRA: How do you know that? you might have received it.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now, this is far be yond the scope of the Special Men tion. In a Special Mention you cannot make such a substantial statement. You have made your point, Mr. Jain. You please sit down now-----(*Inter ruptions*)

DR. JINENDRA KUMAR JAIN: Sir, if I have been allowed to speak in one sentence, at least I should be allowed, to do that and the time of the House should not have wasted like this. I accept your ruling. But, please see, Sir, that the very question of the integrity of the Indian political system is"at stake now... (Interruptions)

THE VICE-CHAIRMAN (SHRI M. A; BABY): You please sit down now.

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DR. JINENDRA KUMAR JAIN: Sir, the point that I am trying to make is that if the money has come through illegal channels, then it is a crime which is all the more serious and the Government of India must get into action. I am not asking them to do what I want. Let them do what they want to do. But I am only asking the Government of India to do two minimum things in this connection.

Firstly, they should not give me the kind of reply which the Minister of State for Home Affairs gava me on the 12th of October. He should verify this. They have an Embassy in Moscow and they have the staff in Moscow and, so, they should verify. They should verify the authenticity of this report and should come back to Parliament after utilizing the whole machinery that is at the command of the Government of India.

Secondly, if the money has been received from them

and if it is not in the account books, then it is a clear case of violation of Foreign Exchange (Regulaton) Act. If you amend the Act, I do not mind it Since you have not amended it, you should book the persons and take action against them.

. Sir, Mr. Subramanian Swamy said certain things which were not heard. But they were very serious. He said.

"Governors of some States". I do not know what he means by "Governors of some States." Put if some national political parties and some Governors and the other so-called dig-nitaries of the nation are on the payrolls of the foreign secret service agencies like the KGB, it is a very ser-iotts" development and we should all be cohcerneS about it. I am not against the CPI as a party...(Interruptions)... But my concern is that we all should work together to protect India's sovereignty and we must also contribute by being -responsible political partes, by doing responsible political work

and we should do nothing which wo. uld compromise wth India's pestige.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now, Mr. Krishan Lal Sharma. Not here.

Alleged Demolition of Temples in Ayodhya in Violation of the ruling of the High Court—continued

श्ची सिकन्बर बख्त (मध्य प्रदेश) : ग्राज सुबह जिस वक्त यह मैंने यहां सवाल उठाया गया था राम जन्मभमि के संबंध में, होम मिनिस्टर साहब यहां मौजद होते तो ग्रच्छा होता। उन्होंने कहा कि उन्होंने वहां से... (भ्यवधान) रहा हूं - मैंने यहां मैं रिप्लाई नहीं दे सामने कमिटमेंट किया हाउस के ΣŤ कि मैं उत्तर प्रदेश गवर्नमेंट से कांटेक्ट एस्टेब्लिश करने के बाद फैक्ट्स आपके सामने लाऊंगा। मैं यह कहना चाह रहा हं कि किसी ने चीफ मिनिस्टर को संटेक्ट नहीं किया।

दूसरी बात, ये कह रहे हैं कि उत्तर प्रदेश के... (व्यवधान)

ضری سکندد بخت: یمن نے یہاں آئ میں جس وقت یہ سوال ایٹ یا گیا تما دام جنم بھوی کے سمیندھ یمن - ہو) منسٹرصا وسید یہاں موجود ہوت تد اچھا تھا۔ انفدں نے کہا کہ انہوں نے دبان سے ... ہمداخلت ... یہاں ہاؤس کے سا سنہ کیٹرین کیا تھا۔ ک میں اتر پردیش گور نند است کا نظیلت میں اتر پردیش کور نند است کا نظیلت میں از پردیش کور نزد است کا نظیلت میں نے چیف منسٹرکو کا نظیلت نے دیں کہ اتر یہ دیت

[†][] Transliteration in Arabic Script.